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SLP(C)No. 15062 OF 2000

ITEM No.204

Court No.10

SECTION XIV  
A/N MATTER

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.15062/2000

(From the judgement and order dated 15/05/2000 in SAO 9/00  
of The HIGH COURT OF DELHI AT N. DELHI)

GOPI CHAND GUPTA

Petitioner (s)

VERSUS

M/S. JAIN PLASTIC INDUSTRY

Respondent (s)

( For Final Disposal )

Date : 15/03/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N. SANTOSH HEGDE  
HON'BLE MR. JUSTICE DORAISWAMY RAJU

For Petitioner (s) Mr. Jaspal Singh, Sr. Adv.  
Mr. R.K. Maheshwari, Adv.  
Mr. Rishi Maheshwari, Adv.

For Respondent (s) Mr. S.K. Bagga, Sr. Adv.  
Mr. Seeraj Bagga, Adv.  
Mrs.Sureshta Bagga, Adv.

UPON hearing counsel the Court made the following  
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....T.....J  
.SP2

The respective parties will file material to show  
whether a sum of Rs.3,000/- was deposited with the landlord or  
not within two weeks. List thereafter.

.SP1

(Pawan Kumar)  
Court Master

(Prem Prakash)  
Court Master